

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-70/1992/7152/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Aditya Hazarika,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the November, 2019.

Sub: **Station Leave permission.**

Ref:- Your letter No. MACT/GLP/2019/863 dtd. 29.11.2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer for station leave permission, with your official vehicle, at your own cost, w.e.f. the evening of 30.11.2019 till the morning of 03.12.2019, has been ~~granted/rejected~~.

The District and Sessions Judge, Goalpara and in his absence, the next senior most Judicial officer at the station will be in charge of your Court and Office in your absence on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-70/1992/⁷¹⁵⁴~~7153~~-A, dated 2.12.19

Copy to:

1. The District and Sessions Judge, Goalpara.
2. The Systems Analyst, gauhati High Court, Guwahati.

Chorli 2/19

JT. REGISTRAR (VIGILANCE)

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